

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 120
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

....

APPLICANT / PETITIONER

Vs

Zillion Infraprojects Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent

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Mr. Pawan Sharam, Adv.

Mr. Ishwar Mohapatra, Adv. for R-1, 3,
8,10,11 and 17.

Mr. Tapeshe Raghav, for R-13.

Ms. Anjali Sharma, Adv. for R-6.

Mr. Umang Mittal, Ms. Deepa Kulkarni, Adv.
for R-4.

Ms. Amisha Agarwal, for R-16.

Ms. Akanksha Kaushik, Mr. A. Mazumdar,
Adv.

For the RP

Mr. Vinod Chaurasia, Mr. Harish Taneja, RP in
person.

ORDER

IA-230(PB)/2020:-

Learned counsel for the applicant-RP seeks to withdraw the
present application.

Application is disposed of as withdrawn.

IA-2237(PB)/2019:-



Learned counsel for the RP seeks and is granted ten days time to file rejoinder with a copy in advance to the counsel opposite.

List on 18.03.2020.

IA-2358(PB)/2019:-

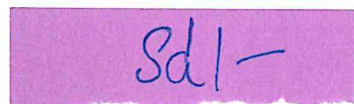
The present application has been filed by the RP under Section 43 and Section 45 of the Code. Learned counsel for the RP states that replies by respondents no. 1, 2, 3, 4, 6, 8, 10, 11, 13, 15, 16 & 17 have already been filed. He seeks and is granted one week time to file rejoinder with a copy in advance to the counsel opposite.

With regard to the service on the remaining respondents being respondent no. 5, 7, 9, 12, 14 18, service affidavit has been filed. Learned counsel for the RP states that service has been effected through respective emails as reflected in the master data on MCA's website, which are not bounced back. None appears for them. These respondents are accordingly proceeded ex parte.

List for arguments on 18.03.2020.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**